

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 2402 of 1998  
M.A. No. 2535/98

New Delhi, this the 12th day of March, 1999

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE CHAIRMAN(J)  
HON'BLE SHRI N. SAHU, MEMBER(A)

1. Vijay Kumar s/o Shri Shyam Lal,  
R/o 236, Kewal Park,  
Azadpur, New Delhi-33
2. Mool Chand s/o Shri Hari Chand  
R/o R-2-311, Raj Nagar-II  
Palam, Delhi. .... Applicants

(By Advocate: Shri U. Srivastava)

Versus

Govt. of N.C.T. Delhi, through

1. The Chief Secretary,  
5, Shamnath Marg, New Delhi.
2. The Director General  
Delhi Home Guards & Civil Defence  
CTI Complex, Raja Garden,  
New Delhi
3. The Commandant  
Delhi Home Guards & Civil Defence  
CTI Complex, Raja Garden,  
New Delhi .... Respondents

O R D E R (ORAL)

By Mr. N. Sahu, Member (A)

Heard Shri U. Srivastava, learned counsel for  
the applicants.

2. The relief claimed in this O.A. is for a direction against the action of the respondents in discharging the applicants by the impugned orders dated 30.10.98 and 6.11.98. The grounds taken against the impugned order are that the applicants have been working for a number of years and they are being terminated only on completion of three years tenure. Another ground taken by the applicants is that they have completed 6-9

7

years service.

3. This matter has been discussed at length by an order in another case (O.A. No.1948/98) decided on 10.2.99 in which one of us (Shri N.Sahu) is a party. Similar matters have been taken before the Delhi High Court also and the contention of the applicants had been rejected.

4. For the reasons stated above, we find no merit in this O.A. and it is accordingly dismissed.

N. SAHU  
( N. SAHU )  
MEMBER(A)

V. Rajagopal Reddy  
( V.RAJAGOPALA REDDY )  
VICE CHAIRMAN(J)

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